

**Shri Kanungo:** Yes, not in this free-trade scheme but in the European Common Market scheme which has already been inaugurated on the 1st January this year. The colonial areas in Africa are included therein for certain commodities.

**Demonstration before Indian Consulate at Lhasa**

+

\*1133. { **Shri P. G. Deb:**  
**Shri Rajendra Singh.**  
**Shri Raghunath Singh.**  
**Shri Tridib Kumar**  
**Chaudhuri:**  
**Shrimati Masida Ahmed**

Will the Prime Minister be pleased to state

(a) whether it is a fact that some time back over 500 Tibetans forced their way into the Indian Consulate at Lhasa and demanded to know whether the Dalai Lama was under duress in India,

(b) if so, did Government ascertain who had been responsible for organising this demonstration, and

(c) was any protest lodged with the Chinese Government?

The Parliamentary Secretary to the Minister of External Affairs (Shri Sadath Ali Khan): (a) to (c) No, Sir. There was no such demonstration at Lhasa.

**Shri P. G. Deb:** Is it a fact that the Tibetans wanted from the Indian Consulate-General the latest photograph of the Dalai Lama in Mussoorie to be sure that he is safe?

**Shri Sadath Ali Khan:** We received no such request. As I have said, there was no such demonstration of any kind in Lhasa.

**Shri P. G. Deb:** May I know whether film shots of the Dalai Lama taken by the Films Division at Tezpur, Sarnath and Mussoorie were shown to the Tibetans in Lhasa, as desired by them?

**Shri Sadath Ali Khan:** No, Sir.

**Shri Raghunath Singh:** After the Dalai Lama episode, how many times were demonstrations staged before the Indian Consulate at Lhasa?

**Shri Sadath Ali Khan:** I require notice.

**Shri P. G. Deb:** Does it not show that our Consul-General at Lhasa was prevented from discharging his duty by the Chinese authorities?

**Mr. Speaker:** It has been asked again and again. The hon Prime Minister himself has already replied to it.

**Heavy Electricals Limited, Bhopal**

+

\*1134 { **Shri Subodh Hansda:**  
**Shri S. C. Samanta:**  
**Shri Kalika Singh:**

Will the Minister of Commerce and Industry be pleased to state

(a) whether the construction of the main building for the factory of Heavy Electricals Limited, Bhopal has started,

(b) if so the progress made up to date,

(c) whether the plant and equipment for the factory have been received, and

(d) if so, the total amount spent on the plant and equipment so far?

The Minister of Industry (Shri Manubhai Shah): (a) and (b) Yes, Sir, foundations for the main factory blocks, required for the first phase, are being laid from the Bhopal Factory. Fabrication of steel work of these is in progress including erection of the maintenance block. The construction of the main services tunnel, one and a half mile long, which will

carry water, gas and compressed air pipes and electric cables to the factory is nearing completion.

(c) Placement of orders for the plant and machinery required for the first phase has commenced and some of the machines have already been received.

(d) The total expenditure on the project upto end of July, 1959 is estimated at Ra. 6 63 crores. No exact separate figures for plant and equipment have been worked out.

**Shri Subodh Hansda:** May I know when the construction is likely to be completed?

**Shri Manubhai Shah:** It will be according to the schedule. The first production of the transformers is likely to be completed by the end of 1961.

**Shri Subodh Hansda:** In accordance with the schedule, it was to go into production in 1960. Will this schedule be maintained?

**Shri Manubhai Shah:** No, Sir. It was never so. As a matter of fact, as the House is aware, at one time, a year before last, due to the foreign exchange difficulties, the programme had to be cut into two phases. Now fortunately with the new improved situation, we have tried to accelerate both the phases and make them into one. It will go according not only to the original schedule of the whole factory but even an accelerated one.

**Shri S. C. Samanta:** May I know whether the negotiations with a group of British bankers for credit facilities have been completed?

**Shri Manubhai Shah:** It is as a result of the completion of those negotiations that actually already placement orders have begun to be finalised and some of the machinery has started arriving.

**Shri Palaniyandy:** May I know whether indigenous manufacturers manufacture some items of heavy electricals? If so, will Government get those items from them?

**Shri Manubhai Shah:** Actually, these are very heavy capacity turbines, turbo-alternators, rectifiers, condensers, transformers, and switch gears which are so far not being manufactured in the private industrial sector. But as a result of the very great expansion that is taking place in electrification, if any private industrialist wants to establish such capacities, we will welcome it.

**Mr. Speaker:** Copies of the annual reports have been circulated to hon. Members. There is a motion pending before me. I have admitted a no-day-yet-named motion for discussion. All these matters that are asked here are contained in the reports. I do not know for what purpose these reports are distributed. It is a waste of time of the Government and much more of the House. Shall I ask Government not to place these reports on the Table of the House hereafter?

**Some Hon. Members:** No, no.

**Mr. Speaker:** Then why is it that questions are asked about what is contained in those papers?

**Dr. Ram Snnhag Singh:** That is wrong.

**Mr. Speaker:** Hereafter, hon. Members will try to read through the reports as soon as they are published. Whatever is supplied to them in the evening or at night, they should go through in the morning and know about what is contained therein.

**Shri Jaganatha Rao:** Have Government considered the fact that the Bhopal soil is black cotton soil which is unsuitable for installation of this factory?

**Shri Manubhai Shah:** All those matters have been gone into. The soil has been tested and proper and adequate measures, wherever the piles have to be sunk, are being taken. That is why the progress is so much more satisfactory than perhaps the House would have anticipated.

**Shri Vidya Charan Shukla:** May I know if the construction costs in Bhopal are much higher than those in other cities of the country?

**Shri Manubhai Shah:** In some ways, they are cheaper, but in some other ways, being the capital of a big State, the rates are bound to be higher. But on balance, the project seems to be getting on well.

**Shri S. C. Samanta:** With reference to part (c), the hon Minister has said that plant and equipment for the factory are coming. May I now whether equipment for the training school has also come?

**Shri Manubhai Shah:** Most of it has already come. As a matter of fact, that was the first portion of the machinery to arrive. Actually, the training block is also ready. The programme has already started.

**Movable Properties of Displaced Persons**

+  
 \*1135. { **Shri D. C. Sharma**  
**Shri Ajit Singh Sarhadi:**  
**Shrimati Ila Falchoudhuri.**

Will the Minister of Rehabilitation and Minority Affairs be pleased to refer to the reply given to Unstarred Question No 252 on the 13th February, 1959 and state the progress made so far in settling the issues pending between India and Pakistan pertaining to the movable properties of displaced persons?

**The Deputy Minister of Rehabilitation (Shri P. S. Naskar):** There has been no further progress.

**Shri D. C. Sharma:** Is the hon Minister aware of the statement issued by the Pakistan Minister of Rehabilitation that such issues will be taken up only after the refugees had been resettled properly in Pakistan? If so, what are the reactions of the Government of India to that statement?

**The Minister of Rehabilitation and Minority Affairs (Shri Mehr Chand**

**Khanna):** Sir, recently I made two communications to my counterpart in Pakistan, one was in relation to the movable property agreement and the other was in regard to the verification of claims on the spot on a reciprocal basis between the two Governments. Recently, I have received a reply to both.

As regards the former, that is the implementation of the movable property agreement, the Rehabilitation Minister of Pakistan, Gen Azam Khan said that he was in full agreement with me that we should do something for these unfortunate people but at the moment he was rather too busy with other matters and that he will take it up with me a little later.

As regards the verification of claims, he has stated that the matter was initiated by them, but on account of the martial law regime in Pakistan the exaggerated claims that were filed by the claimants were looked into and withdrawn and there was no necessity now for the verification of claims on the spot between the two countries.

**Shri D. C. Sharma:** May I take it that the evacuee property issue between India and Pakistan and the movable property issue between India and Pakistan, both are now in a condition of stalemate and no further progress is possible?

**Shri Mehr Chand Khanna:** There are two very important issues still pending between us and Pakistan. In relation to evacuee property we feel that we have left properties worth about Rs 500 crores in Pakistan, on the other hand, the Muslim evacuees left properties worth Rs 100 crores. In regard to that the Government of Pakistan is not prepared even to start any negotiations.

The other I referred to relates to the implementation of the movable property agreement. In that there are certain important items like bank deposits, lockers, safe deposits, stocks of the joint-stock companies etc. They are of the value of crores of rupees. That I am trying to pursue.